

## Porters

92. **Shri Rajendra Singh:** Will the Minister of Railways be pleased to state:

(a) the rules and conditions regulating the licensing of the porters on Indian Railways;

(b) the extent and measure of their responsibilities for the functioning of Railway transport, if any; and

(c) the total number of porters and their proportion to the Railway employees?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) The principal rules and conditions under which licensed porters are permitted to carry passengers' luggage and belongings to and from the railway carriages within the station premises are:—

(i) The licensed porters shall attend to their duties regularly everyday during the stipulated periods;

(ii) The licensed porters shall carry luggage and belongings of passengers, as directed, within the station limits at such rates as are fixed by the Railway administration;

(iii) The licensed porters shall, while on duty, wear the uniform and badge prescribed by the Railway;

(iv) The licensed porters shall not demand more than the prescribed porterage from the passengers.

(v) The licensed porters shall be civil and courteous to the passengers and shall deal with their luggage with due care.

(vi) The porters are liable to pay a small license fee to cover the value of uniforms and cost of supervision of their work by the Railway;

(vii) The licensed porters are required to execute an agreement Bond with the Railway undertaking to fulfil the conditions of their license.

(viii) The licensed porters shall not be deprived of their work unless they resign or there are complaints against them which would justify dispensing with their labour.

(ix) The Railway undertakes no responsibility for articles under the custody of the porters.

(x) The licensed porters (not their families) are entitled to free medical aid from the Railway as outpatients, where such a facility is available.

(xi) While not engaged in conveying the passengers' luggage the licensed porters are liable to be utilised for railway work on payment of suitable remuneration.

(b) They have no direct responsibility in the functioning of the railway transport.

(c) Total number of licensed porters on all Indian Railways is about 33,000 and their proportion to total number of employees of the Railways is 1:33

12 hrs.

#### PAPERS LAID ON THE TABLE

##### SECOND ANNUAL REPORT OF THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES

**The Minister of Health (Shri Karmarkar):** I beg to lay on the Table under section 19 of the All India Institute of Medical Sciences Act, 1956, a copy of the Second Annual Report of the All India Institute of Medical Sciences for the year 1957-58 (from 1st August, 1957 to 31st March, 1958). [Placed in Library. See No. LT-1002/58].